



**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 12<sup>th</sup> March, 2019**

**SRO 199**.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificates (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint following officers to be competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S. No	Name of the Officer	Designation	Jurisdiction
1.	Mr. Mohamed Yasin Choudhary, IAS	Additional Deputy Commissioner, Pulwama	Tehsil Rajpora and Tehsil Kakapora
2.	Mr. Shabir Ahmad Raina, KAS	Additional Deputy Commissioner, Tral	Tehsil Tral and Tehsil Aripal

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

Commissioner /Secretary to Government,

Revenue Department

Dated: 12-03-2019

No: - Rev/LB/24/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Pulwama.
6. OSD to Advisor (KS) to Hon'ble Governor for information.
7. Concerned officers for information and necessary action.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website Revenue Department.
11. Notification / Stock file.

**(Ghulam Rasool) KAS**

Deputy Secretary to Government  
Revenue Department